

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 121/95.

Dt. of Decision : 7-2-95.

P. Muni Kesava

.. Applicant.

vs

1. The General Manager,
SC Rly, Rail Nilayam,
Secunderabad.
2. The Chief Personnel Officer,
SC Rly, Rail Nilayam,
3. The Dy. Chief Mechanical Engineer,
Carriage Repair Workshop,
SC Rly, Rail Nilayam,
Secunderabad.

.. Respondents.

Counsel for the Applicant : Mr. P. Krishna Reddy

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative).)

Heard.

2. The applicant herein is the son of Sri P.Pottaiah who was land displaced person consequent to his land having at Tirupathi. The father of the applicant had owned Ac.1.74 cts of land at Thukivakam village, Tirupathi and the ~~was~~ same was acquired for the purpose of construction of Carriage Repair workshop, Tirupathi. In pursuance of Railway Board's letter dt. 31-12-1982/1-1-1983 he had applied for job in Railways on 24.10.1994. It is stated that his father sought for employment of his wife when the applications were called for by the respondents in July, 1985 against the quota of land displaced persons. It is further alleged that no reply was given to their representation. As soon as the applicant became major ~~he applied~~ to R-3 requesting him for employment in the category of land displaced persons. It is further stated that he had sent the application by registered post on 24.10.1994 but so far no reply has been received by him in this connection. Hence, he has filed this OA praying for a direction to the respondents to appoint him in Carriage Repair Workshop, Tirupathi in any posts either in Group 'C' or Group 'D' for which he is eligible based on the qualifications against the land displaced persons quota.

3. The learned counsel for the applicant has brought to our notice that in OA 703/91 dt. 8.2.1994 land displaced persons under similar circumstances were given employment

relaxing cut-off date fixed earlier as 31-3-1981 for submission of applications. He also pleaded that age relaxation was also given in terms of earlier judgment. As the applicant became major only recently he had applied for the job against the quota ear-marked for land displaced persons on 24.10.1994 and further submits that he studied upto SSC.

4. Representation for employment under land displaced ----- was submitted by the applicant to R-3 on 24.10.1994 (page-8 of the material papers). Some time has to be given to the respondents to look into this case before finally deciding the course of action to be taken in regard to the employment of the applicant under the said quota. Normally six months time has to be given to the respondents from the date of representation before the aggrieved persons approach this Tribunal by filing an ----- herein has approached this Tribunal without giving adequate time to the respondents to examine his representation and reply him suitably.

5. In view of the above, the following direction is given:-

R-3 has to dispose of the representation of the applicant dt. 24.10.1994 expeditiously preferably within a period of 3 months from the date of receipt of a copy of this judgment and in any case before 31-5-1995. While disposing of the application R-3 has to keep in mind the observations and directions given by this Tribunal in OA 703/91 dt. 8.2.1994. It is needless to say that in case the applicant is going to be aggrieved by the outcome of the reply to be given by R-3 in pursuance of this direction, he is at liberty to approach this Tribunal by filing an application under sec.19 of the A.T.Act.

6. In this connection, it is once again to be observed that a fresh cut-off date for receipt of applications from land losers may be notified by the respondents if so advised, as observed in OA 703/91 so as to avoid entertaining belated requests, for appointment against the quota of land displaced persons.

7. The OA is ordered accordingly at the admission stage itself. No costs.

(R.Rangarajan)
Member(Admn.)

V.Neeladri Rao
(V.Neeladri Rao
Vice-Chairman

Grh.

Dated 25 February, 1995.

Amma
18-285
Deputy Registrar(J)CC

To

1. "Railnilayam," Secunderabad.
2. The Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
3. The Deputy Chief Mechanical Engineer, Carriage Repair Workshop, S.C.Rly, Railnilayam, Secunderabad.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: 7 - 2 - 1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 121/95

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed. *alone with OA copy*

Dismissed as withdrawn

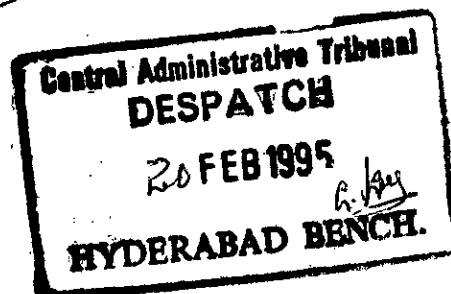
Dismissed for default.

Ordered/Rejected

No order as to costs.

PVM

No spare copy



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